GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY

LOK SABHA

UNSTARRED QUESTION NO. 24

TO BE ANSWERED ON: 18.07.2018

CYBER SECURITY POLICY

24. SHRI ABHISHEK SINGH:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government is considering to review its cyber security policy in view of the latest incidents of cyber attacks and if so, the details thereof;
- (b) whether the Government is considering to set up an institutional mechanism dedicated for cyber safety and crime issues and if so, the details thereof and if not, the reasons therefor; and
- (c) the efforts taken by the Government to train and develop specialised manpower in this regard?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI S.S. AHLUWALIA)

- (a): Yes, Sir. National Cyber Security Policy is already in existence. Further, National Security Council Secretariat (NSCS) has constituted a Working Group for Strategic Vision on Cyber Security. The Working Group is preparing the vision document on cyber security. Based on this document, Cyber Security Policy will be reviewed.
- (b): Information Technology (IT) Act, 2000 along with Indian Penal Code (IPC), 1860 provide for a legal framework to deal with cyber safety and cyber crime issues. Sections 43, 43A, 66, 66B, 66C, 66D, 66E, 66F, 67, 67A, 67B, 69, 69A and 69B of IT Act provide for dealing with civil contraventions and various types of cyber crimes as detailed in sections. Indian Computer Emergency Response Team (CERT-In) has been created under section 70B of IT Act to respond to cyber security incidents. National Critical Information Infrastructure Protection Centre (NCIIPC), created under 70A of IT Act, deals with protection of critical information infrastructure in the country. In addition, Cyber Police Stations and Cyber Crime Cells have been set up in each State. A dedicated portal namely, www.infosecawareness.in has been created for cyber safety issues. Another portal namely, www.infosecawareness.in has been developed by Ministry of Home Affairs to allow public to report complaints of child pornography and sexually abusive explicit content.
- (c): Various steps have been taken by MHA, MeitY and State Governments to modernise the setup and equip police personnel with knowledge and skills for prevention and control of cybercrime through various national and State Police academies/ judicial academies and other institutes. A number of training programmes

have been conducted for LEAs against cyber crime, cyber-crime investigation and issues related to security of Payment Systems. These programmes have been attended by LEAs across the country. In addition, Ministry of Electronics & Information Technology (MeitY) has setup Cyber Forensics Training Labs in north-eastern States and cities such as Mumbai, Pune, Kolkata and Bangalore to train State police officials and judiciary in cyber crime detection and collection, preservation and seizing of electronic evidence and dealing with cyber crime. MeitY has also organised a number of cyber crime awareness workshops for LEAs across various States.
